

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 600 OF 2010**

**Monday, this the 12<sup>th</sup> day of July, 2010**

**CORAM:**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER  
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

1. James Kurian  
Junior Telecom Officer, Telephone Exchange  
Bharat Sanchar Nigam Ltd., Karimannoor – 685 581  
Thodupuzha  
Residing at Valamparackal Hosue  
Kaliyar P.O, Thodupuzha – 685 584
2. John Mathew  
Junior Telecom Officer, Telephone Exchange  
Bharat Sanchar Nigam Ltd., Kaloor- 685 584  
Thodupuzha  
Residing at Kuzhuppillil House  
Paingottoor, Muvattupuzha – 686 661
3. Francis Joseph  
Junior Telecom Officer, Telephone Exchange  
Bharat Sanchar Nigam Ltd., Poomala  
Thodupuzha 685 584  
Residing at Mattathinanickal  
Pannimattom P.O  
Thodupuzha – 685 584
4. Philomina Varghese  
Junior Telecom Officer, Customer Service Centre  
Bharat Sanchar Nigam Ltd.,  
Thodupuzha 685 584  
Residing at Pottampuzha House  
Old M.C Road, Muvattupuzha – 686 661
5. Rema K.P.  
Junior Telecom Officer (Intl.), Telephone Exchange  
Bharat Sanchar Nigam Ltd.,  
Thodupuzha 685 584  
Residing at Vellappillil House  
Randar P.O., Muvattupuzha – 686 661
6. Benny Mathew  
Junior Telecom Officer (MDF), Telephone Exchange  
Bharat Sanchar Nigam Ltd.  
Thodupuzha 685 584  
Residing at Thottupattu House  
Kodikulam P.O. 685 582  
Thodupuzha

7. Sreedevi K.B.  
 Junior Telecom Officer (External), Telephone Exchange  
 Bharat Sanchar Nigam Ltd.,  
 Thodupuzha 685 584  
 Residing at Moothedath House  
 East Kadathy, Market P.O  
 Muvattupuzha – 686 661

... Applicants

(By Advocate M/s Dandapani Associates )

versus

1. The Deputy General Manager (A&OP)  
 Office of the Principal General Manager, Telecom,  
 BSNL Bhavan, Kalathiparambil Road  
 Ernakulam, Kochi – 682 016

2. The Assistant General Manager (Administration Wing)  
 Office of the Principal General Manager, Telecom,  
 BSNL Bhavan, Kalathiparambil Road  
 Ernakulam, Kochi – 682 016

... Respondents

(By Advocate Mr.George Kuruvilla )

The application having been heard on 12.07.2010, the Tribunal on the same day delivered the following:

### ORDER

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER**

The applicants have filed this OA aggrieved by Annexures A-7 and A-8 transfer orders. Their grievance is that they have already served High Ranges for one term and thereafter as per guidelines, they shall not be posted in High Ranges again. Further, they have got some personal difficulties to change their residence at present. They have already narrated their grievance in Annexures A-5, A-5(a), A-9, A-9(a) and A-9(b) and similar other representations.

2. We have heard Ms.Jebi Mather, Counsel for applicant and Mr.George Kuruvilla, counsel appearing for respondents on receipt of a copy of the OA and perused the documents. It is an admitted case before us that as per the guidelines, there is some restriction in posting an



employee who have already served in High Ranges. After a posting at High Ranges, they may not be posted at High Ranges again. The place now intended to be posted is at High Range. That is the dispute. There are some personal difficulties also which they have narrated in their representations. We are of the view that in the light of the guidelines and personal difficulties narrated in Annexures A-5, A-5(a), A-9, A-9(a) and A-9 (b) and similar other representations the OA can be disposed of at the admission stage itself by directing the Assistant General Manager, Office of the Principal General Manager, Telecom, BSNL, Ernakulam, viz., the 2<sup>nd</sup> respondent to forward Annexures A-5, A-5(a), A-9, A-9(a) and A-9(b) and similar other representations to the Principal General Manager within ten days from today, who shall pass appropriate orders thereon, on considering the representations. Even though the Principal General Manager is not made a party here we direct that the Assistant General Manager to forward the representations and if the same is received by the Principal General Manager (Telecom), appropriate orders in that representation shall be passed as early as possible at any rate, within thirty days from the receipt of the representations. Till then, the applicants shall not be disturbed. OA is disposed of accordingly. There shall be no order as to costs.

Dated, the 12<sup>th</sup> July, 2010.

  
**K.NOORJEHAN**  
 ADMINISTRATIVE MEMBER

  
**JUSTICE K.THANKAPPAN**  
 JUDICIAL MEMBER